

(e) S.R.O. 349/64 published in Kerala Gazette dated the 10th November, 1964, making certain amendment to the Trivandrum City Improvement Trust (Appointment of Chairman) Rules, 1961, under sub-section (2) of section 137 of the Trivandrum City Improvement Trust Act, 1960, read with clause (c) (iv) of the Proclamation issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

(f) S.R.O. 149/65 published in Kerala Gazette dated the 6th April, 1965, making certain amendments to the Corporation of Calicut (Appointment of Commissioner) Rules, 1963, under sub-section (2) of section 367 of the Kerala Municipalities Act, 1961, read with clause (c) (iv) of the Proclamation issued by the Vice-President discharging the functions of the President in relation to the State of Kerala.

[Placed in Library. See No. LT-4557/65].

NOTIFICATIONS re: GOVERNMENT SAVINGS CERTIFICATES

The Minister of Planning (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The Post Office Savings Certificates (First Amendment) Rules, 1965, published in Notification No. G.S.R. 332 dated the 6th March, 1965.

(ii) the National Savings Certificates (First Issue) Rules, 1965, published in Notification No. G.S.R. 497 dated the 25th March, 1965.

[Placed in Library, See No. LT-4558/65].

(2) A copy each of the following Notifications under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:—

(i) The Post Office Savings Banks Rules, 1965, published in Notification No. G.S.R. 183 dated the 25th January, 1965.

(ii) The Post Office Savings Bank (Amendment) Rules, 1965, published in Notification No. G.S.R. 495 dated the 25th March, 1965.

(iii) The Post Office Savings Bank (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 896 dated the 25th June, 1965.

[Placed in Library, See No. LT-4559/65].

(3) a copy each of the following papers:—

(i) Notification No. G.S.R. 494 dated the 25th March, 1965, issued under the Government Savings Certificates Act, 1959.

(ii) Notification No. G.S.R. 496 dated the 25th March, 1965, issued in pursuance of the Post Office Savings Bank Rules, 1965.

(iii) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1965, published in Notification No. S.O. 2054 dated the 28th June, 1965, under sub-section (6) of section 5 of the

Emergency Risks (Goods) Insurance Act, 1962.

(iv) The Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1965, published in Notification No. S.O. 2055 dated the 28th June, 1965, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

(v) The Insurance (Amendment) Rules, 1965, published in Notification No. G.S.R. 710 dated the 15th May, 1965, under sub-section (3) of section 114 of the Insurance Act, 1938.

(vi) The Life Insurance Corporation (Amendment) Rules, 1965, published in Notification No. G.S.R. 1094 dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

(vii) Letter No. 14-3(6)/65 Agri. dated the 6th May, 1965, from the Planning Commission to the Chief Secretaries of all the State Governments/Union Territories, regarding formulation of the Fourth Five Year Plan in agriculture and allied sectors—General Framework—preparation of the State, District and Block Plans and publication of a self-contained volume on "Agricultural Development in the Fourth Five Year Plan 1966-71", together with its Annexures.

[Placed in Library. See No. LT-4560/65].

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra): Sir, I beg—

(i) to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—

(a) The Indian Electricity (Amendment) Rules, 1964, published in Notification No. G.S.R. 1591 dated the 7th November, 1964.

(b) G.S.R. 1642 dated the 21st November, 1964.

[Placed in Library. See No. LT-4193/65].

(ii) to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1965, published in Notification No. G.S.R. 795 dated the 5th June, 1965, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

[Placed in Library. See No. LT-4561/65].

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Sir, I beg to lay on the Table:—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 939 dated the 10th July, 1965.

(ii) G.S.R. 1092 dated the 31st July, 1965.

(iii) G.S.R. 1117 dated the 7th August, 1965.

(iv) G.S.R. 1118 dated the 7th August, 1965.